

is heavy rush of traffic on the existing Kishanganj Railway bridge in Delhi;

(b) if so, whether there is any proposal to broaden this bridge; and

(c) if the reply to part (b) above be in the affirmative, the details thereof?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA):(a) Yes.

(b) No.

(c) Does not arise.

REGISTERED COMPANIES IN MYSORE STATE

1746. SHRI VENIGALLA SATYANARAYANA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of companies registered under the Companies Act at present in Mysore State;

(b) whether the Central Government have advanced loans to these companies and if so, the amount of loans so far advanced;

(c) whether some of the companies have found to be fake; and

(d) if so, the details thereof and the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) One thousand two hundred and five companies limited by shares, registered under the Companies Act were at work in the State of Mysore as on 31st December, 1972.

(b) The information is not readily available with the Department of Company Affairs.

(c) and (d) The Department of Company Affairs has no information.

PURCHASE OF SHARES OF SHAW WALLACE AND COMPANY

1747. SHRI VENIGAU SATYANARAYANA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the purchase of shares of Shaw Wallace and Company has been frozen for three years; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b) The Company Law Board has passed an Order under Section 250(4) of the Companies Act, 1956, declaring that any transfer of shares held by the following four bodies corporate in M/s. Shaw Wallace and Company Limited, Calcutta, shall be void for a period of three years with effect from 18th December, 1972:

1. R. G. Shaw and Company Limited (2,20,999 equity shares).

2. Shaw Darby and Company Limited (58,666 equity shares).

3. Shaw Scott and Company Limited (60,000 equity shares).

4. Thames Rice Milling Company Ltd. (46,666 equity shares).

The above four bodies corporate against whom the orders have been passed hold together about 39 per cent of the shares of the company. The order has been passed since it was apprehended that there is likely to be a transfer of this block holding which may bring about a change in the Board of Directors which may be prejudicial to the interest of the company.

POWER SUPPLY TO HARYANA

1748. SHRI SULTAN SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Delhi Electric Supply Undertaking